

1

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH,
JABALPUR

Original Application No. 525 of 2006

Jabalpur, this the 8th day of August, 2006

Hon'ble Mr. A.K. Gaur, Judicial Member

G.M. Marathe,
S/o. Shri M.Y. Marathe,
Aged 75 years,
R/o. Sankaracharya Nagar,
Bhopal (M.P.).

- APPLICANT

(By Advocate – Shri R.N. Tiwari on behalf of Shri R.K. Sharma)

Versus

1. Union of India,
Through the Chairman,
Railway Board, Ministry of
Railway, Rail Bhavan, New Delhi.
2. The General Manager,
West Central Railway, Jabalpur.
3. The Divisional Railway Manager,
West Central Railway, Bhopal (M.P.)

- RESPONDENTS

**(By Advocate – Shri M.N. Banerjee, Standing counsel for the
Railways)**

ORDER (Oral)

Having heard the learned counsel for the applicant and Shri M.N. Banerjee, Standing counsel for the Railways appearing on

H

behalf of the respondents, I am of the view that the Original Application can be disposed of ^{at} in the admission stage itself.

2. By this Original Application the applicant has sought the following relief:

- “(i) To call for the entire record of the case,
- (ii) To extend the similar benefit as in the Pritam Singh's case directed by the Apex court in civil appeal no. 937/1995,
- (iii) to direct the respondent to release his full gratuity and dearness allowance forthwith,
- (iv) Any other relief which this Hon'ble Tribunal deems fit and proper may also be given to the applicant.”

3. The applicant has based his entire case on the judgment of Hon'ble Supreme Court in Union of India Vs. Pritam Singh annexed at Annexure A-2. It is submitted by the applicant that he has already given a representation to the authorities which is filed at Annexure A-6. But till date no reply has been given to him by the authorities. Therefore, he has led with no option except to file this Original Application.

4. In view of the facts stated by the learned counsel for the applicant, I find that the grievance of the applicant could be redressed if direction is issued to the respondents to consider and decide the pending representation of the applicant at Annexure A-6 filed along with the Original Application. Accordingly, I hereby direct the respondents to consider and decide the said pending representation of the applicant by a reasoned and speaking order within a period of

9

three months from the date of receipt of a copy of this order. Be it noted that I had not expressed any opinion on the merits of the case.

A. K. Gaur
(A. K. Gaur)
Judicial Member

“SA”

पृष्ठांकन सं ओ/व्या.....जबलपुर, दि.....
 प्रतिलिपि अर्थो भित्ति:-

- (1) सदिय, उच्च न्यायालय वार एग्रेसिएशन, जबलपुर
- (2) आकेश श्री/श्रीमती/कु.....के काउंसल
- (3) प्रसादी श्री/श्रीमती/कु.....के काउंसल
- (4) व्रंथपाल, रोडपा., जबलपुर न्यायसीठ

सूचना एवं आवश्यक कार्यवाही हेतु

R. K. Sharma
M. V. Borse
14.8.06. (संकेत)

ISSUED
 06.08.06

6

3 Sets (21)